

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.210
Appeal/6(AHM)2023

Proceedings under Section 58 & 59 of Co.Act,2013

IN THE MATTER OF:

Kishorbhai Babubhai Sakhiya

.....Applicant

V/s

Robin Precision Products Pvt Ltd & Ors

.....Respondent

Order delivered on: 05/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.

For the Respondent : Mr. Nipun Singhvi, Adv., Mr. Mayur Jugtawat, Adv.

ORDER

Ld. Counsel Mr. Monaal Davawala appears for the applicant.

Ld. Counsel Mr. Nipun Singhvi appears for the respondent No.1.

Ld. Counsel Mr. Mayur Jugtawat appears for the respondent No.2 and 3.

Ld. Counsels appearing for the respondents submitted that they have filed their reply separately on 12.07.2023 which are available on record. However, Ld. Counsel for the applicant submitted that he has not received the copy of the reply from respondent No.2 and 3.

Let copy of the same be supplied by the Ld. Counsel for the respondent No.2 and 3 to the Counsel for the applicant in the course of the day. Thereafter, rejoinder, if any, be filed by the applicant within three weeks.

List the matter for further consideration on 06.10.2023.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)